

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 316
(IB)-496(ND)2018
New IA- 1929/2024

IN THE MATTER OF:
Bindals Merchandise

... **Applicant/Petitioner**

Versus

M/s. Maple Realcon Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Shree Prakash Sinha, Adv. Rakesh Mishra,
Adv. Rishabh Kr. In IA-1929/2024

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1929/2024: Issue notice to non-applicants returnable on 13.06.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 13.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)